

MR. CHAIRMAN : No, we are proceeding.

SHRI M. S. RANAWAT : There is the Chairman. You need not advise.

INDIAN STATES FORCES

*284. SHRI V. K. DHAGE : Will the Minister for DEFENCE be pleased to state:

(a) whether Government have received representations from individuals or the Hyderabad Government for the quick and proper settlement of the release claims of the personnel of the Indian State Forces of Hyderabad;

(b) if so, the nature of these representations and the action taken on them; and

(c) whether it is a fact that the claims of some of the released personnel are being settled at rates and terms lower than those they are entitled to under the terms of their employment in the Hyderabad State Forces; if so, why?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA) :

(a) Yes.

(b) The Government of Hyderabad suggested that an ex-Officer of Hyderabad State Forces should be attached to Ministry of Defence to help in finalizing outstanding cases. This was carefully considered but was not agreed to as the number of cases now outstanding is very small. A number of representations have also been received from individuals and these are generally against the interpretation placed on Hyderabad State Pension Rules by audit authorities which the individuals interpret to their own advantage. Decisions have already been given on some of these points in conformity with the letter and spirit of the rules. Some such points are still under examination.

(c) No.

SHRI V. K. DHAGE : Is it a fact that the case of a Major in which the

Accountant General of Hyderabad had indicated at what terms his release claims should be settled was still delayed for a number of years by the Defence Accounts?

SHRI SATISH CHANDRA : I don't know about every individual case. I cannot carry it in my head.

SHRI V. K. DHAGE : Is it a fact that certain Firmans of the Nizam confirming certain ranks of Military personnel have not been recognized by the Defence Accounts? If not, why not?

SHRI SATISH CHANDRA : This question is about the representations from the people affected, to the Government of India and not on any Firmans issued by the Nizam.

SHRI V. K. DHAGE : May I explain? The integration took place in April 1950 as the Minister said. At that time orders were passed that the military that was in the Indian State Forces would be governed by the rules then existing at the time and not by the rules promulgated by the Government of India. That is why this question has been asked.

SHRI SATISH CHANDRA : That is true. All the pension and gratuity cases of the State Forces of Hyderabad are being decided according to the Hyderabad Pension and Gratuity Rules.

SHRI T. S. PATTABIRAMAN : May I know whether it is the policy of this Government to give lands to big military officers such as Captains etc. in preference to poor landless cultivators or tenants?

MR. CHAIRMAN : Next question.

INDIAN STATES FORCES

*285. SHRI V. K. DHAGE: Will the Minister for DEFENCE be pleased to state:

(a) whether Government propose to set up any machinery to dispose of

quickly the pending release-claims of the personnel of the Indian State Forces of Hyderabad ;

(b) whether any steps are being taken for resettlement of the above personnel; and

(c) whether any provision has been made for their employment in any Government Department?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA):
(a) The normal machinery for disposing of such claims is considered to be adequate for disposing of these claims efficiently.

(b) Yes. The following schemes are under implementation for resettling released State Force personnel :

- (a) Civil employment in Government/private service.
- (b) Settlement on land.
- (c) Co-operative bakery.
- (d) Vocational technical training.

(c) Yes. The Government of Hyderabad are giving preference to released State Force personnel in filling up appointments in Police, Excise, Customs, Watch and Ward, Forest and Transport Departments for which military training is a special qualification. Further, persons possessing requisite qualifications are permitted commutation of age to the extent of Army service.

SHRI V. K. DHAGE : Will the Government consider the appointment of the Accountant General of Hyderabad, who is conversant with the Rules and Regulations governing the Hyderabad State Forces, to settle these claims?

SHRI SATISH CHANDRA : He is still asking supplementaries to the previous question.

SHRI V. K. DHAGE : The question arises out of part (a) of this question.

MR. CHAIRMAN : He is asking whether the services of the Accountant

General of Hyderabad can be utilized by the Government in this connection.

SHRI V. K. DHAGE : He is now in the service of the Government of India.

SHRI SATISH CHANDRA : I have already said that in Hyderabad only about 7.5 per cent cases are pending and these cases are being disposed of as expeditiously as possible. There is no justification for saying that the cases are not being looked into or that too much delay is taking place.

SHRI V. K. DHAGE : What is the total number of cases pending?

MR. CHAIRMAN : The question is whether you will utilize the services of the Accountant General. You say it is a suggestion for action and therefore you cannot answer.

SHRI H. D. RAJAH : The Chairman seems to be better informed than the hon. Minister himself.

SHRI O. SOBHANI : Will the hon. Minister state how many persons have been employed in the various Departments that he mentioned?

SHRI SATISH CHANDRA : 21 Officers and 1,386 other ranks have been absorbed in the Government services so far.

SHRI O. SOBHANI : Could the hon. Minister say how many there are still to be absorbed?

SHRI SATISH CHANDRA : Others have been absorbed in private services. Many have been given lands, some have been given vocational training and some co-operative societies have been organized. Out of the persons who were released everyone was asked if he required assistance. Only 4371 persons said that they needed assistance. The rest did not require it. About 2,600 have already been settled. That is the present position.